

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

38.

CA-87/2023
IN C.P.(CAA)/194(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.03.2023

NAME OF THE PARTIES: Mahesh Conbuild Private Limited

SECTION: 230-232 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Ashish O. Lalpuria, Ld. Authorized Representative on behalf of the Petitioner present.
2. **CA-87/2023:** This is an application filed by the Applicant seeking rectification in the order dated 08.02.2023 in CP(CAA)194/2021 wherein the *Cause title at Page No.2 of the Order, the name of the company 'Jasdan Construction Private Limited' is referred as 'Transferor Company 10', which is a typo. The same is hereby rectified so as to read as –*

“JASDAN CONSTRUCTION PRIVATE LIMITED
(CIN: U45400MH2011PTC213837) *Transferee Company/Petitioner No. 10*”.

Rest of the order remains unaltered.

3. With the above rectification in the order dated 08.02.2023, **CA-87/2023** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)